



**THE NATIONAL COMPANY LAW TRIBUNAL
“CHANDIGARH BENCH, CHANDIGARH”
(Exercising powers of Adjudicating Authority under
the Insolvency and Bankruptcy Code, 2016)**

CP (IB) No. 282/Chd/Pb/2019

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

In the matter of:

Puneet Paints & Chemicals

...Petitioner-Operational Creditor

Vs.

Hanson Petro Private Limited

...Respondent-Corporate Debtor

Present :- Mr. Pulkit Goyal, Advocate for the Petitioner-Operational Creditor
Mr. M.S. Gill, Advocate for the Respondent-Corporate Debtor

In view of the order passed in CP (IB) No. 277/Chd/Pb/2019, CIRP is initiated against the same Corporate Debtor. Therefore, the present petition stands infructuous. The petitioner is at liberty to file its claim before Interim Resolution Professional (IRP) in that case in accordance with law.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

April 20, 2023
PRF